Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.09.26	Institution		Disposal		Pendency as on 30.09.26
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	8	17	0	7	0	7	17
2	Aurangabad	14	39	0	1	0	0	40
3	Beed	13	13	0	0	1	0	12
4	Dhule	2	20	0	0	0	0	20
5	Hingoli	2	4	0	0	0	0	4
6	Jalgaon	6	9	0	0	0	0	9
7	Jalna	2	0	0	0	0	0	0
8	Latur	1	0	0	0	0	0	0
9	Nanded	5	1	0	0	0	0	1
10	Nandurbar	6	7	0	0	0	0	7
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	7	9	0	0	0	0	9
Total		**68**	**121**	**0**	**8**	**1**	**7**	**121**
Nagpur Region								
1	Akola	2	6	0	0	1	0	5
2	Amravati	10	7	0	0	1	0	6
3	Bhandara	2	6	0	0	0	0	6
4	Buldhana	2	5	1	0	0	0	6
5	Chandrapur	1	4	0	0	1	0	3
6	Gadchiroli	2	1	0	1	0	1	1
7	Gondia	3	0	0	0	0	0	0
8	Nagpur	5	8	0	1	1	1	7
9	Wardha	5	2	0	0	0	0	2
10	Washim	5	2	0	0	0	0	2
11	Yavatmal	5	4	0	0	0	0	4
Total		**42**	**45**	**1**	**2**	**4**	**2**	**42**
Bombay Region								
1	Kolhapur	7	3	0	0	1	0	2
2	Nashik	7	20	1	0	3	0	18
3	Pune	10	21	0	0	0	0	21
4	Raigad-Alibag	2	3	0	0	1	0	2
5	Ratnagiri	7	3	0	0	0	0	3
6	Sangli	9	9	0	0	1	0	8
7	Satara	3	6	0	0	0	0	6
8	Sindhudurg at Oros	6	2	0	1	0	1	2
9	Solapur	13	41	0	0	1	0	40
10	Thane	22	45	0	1	1	0	45
11	City Civil and Sessions Court	1	25	0	0	1	1	23
12	Chief Judicial Magistrate, Mumbai	2	17	0	0	0	0	17
	Chief Judicial Magistrate, Mumbai (Special Court)	1	10	0	0	0	0	10
Total		**90**	**205**	**1**	**2**	**9**	**2**	**197**
Goa								
North Goa								
1	Panji	1	3	0	0	0	0	3
2	Mapuca	2	4	0	0	0	0	4
South Goa								
1	Madgaon (Margao)	2	12	0	0	1	0	11
Total		**5**	**19**	**0**	**0**	**1**	**0**	**18**
U.T. of Daman and Dadra & Nagar Haveli								
1	Diu	1	1	0	0	0	0	1
2	Daman	3	7	0	0	0	0	7
3	Silvassa	1	1	0	0	0	0	1
Total		**5**	**9**	**0**	**0**	**0**	**0**	**9**
Grand Total		**210**	**399**	**2**	**12**	**15**	**11**	**387**

Registrar
(Inspection – I)

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of Diu, Daman and Dadra & Nagar Haveli at Silvassa as on 30.09.2026

Aurangabad Region

1. Ahmednagar

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	Principal District & Sessions Judge	Spl. Case No. 312/2024	376(2),(N),418,328, 354,506 of IPC 14(1) of POCSO	2024	Awaiting Muddemal
2		DJ-3 & ASJ, Ahmednagar	Criminal Revision No.50/2025	BNSS ACT U/S 438	2025	Argument
3		Ad-hoc DJ-2 & ASJ, Ahmednagar	Session Case No.162/2022	U/s 353, 332, 336, 337, 452,143,147, 148, 149, 152, 427, 323, 506, 114, 117, 225, 109 of IPC U/s 3,7 of M.P.D.P. Act & U/s 3 of PDPP Act.	03-06-22	P.W.1 Complainant under cross examination
4		10th Jt. CJSD, & Addl. CJM, Ahmednagar	S.C.C. No.3909/2026 (Old No. 3096/2014)	138 N.I. Act.	2014	Evidence
5			S.C.C. No.4560/2026 (Old No. 1044/2013)	138 N.I. Act.	2013	Evidence
6			S.C.C. No.4561/2026 (Old No. 1082/2013)	138 N.I. Act.	2013	Evidence
7			S.C.C. No. 4562 (old No. 166/2014)	138 N.I. Act.	2014	Evidence
8			S.C.C. No.4563 (old No.168/2014)	138 N.I. Act.	2014	Evidence
9			S.C.C. No.4571/2026 (Old No.567/2025)	BNS 296, 352	2025	Part Heard Evidence
10			R.C.C. No.416/2026 (Old No. 260/2023)	295-A,504,506,34 of IPC	2023	Part Heard Evidence
11			R.C.C. No. 1126/2023	143, 147 ,148, 149, 336, 427, 324 of IPC and 37(1) (3), 135 of Bombay Police Act	2023	Awaiting Summons

12	Ahmednagar	10th Jt. CJSD, & Addl. CJM, Ahmednagar	S.C.C. No. 9545/2026 (Old No.176/2014)	Negotiable Instruments Act, 138, 141	2014	Awaiting Summons
13			S.C.C. No. 9547/2026 (Old No.175/2014)	Negotiable Instruments Act, 138, 141	2014	Awaiting Summons
14			SCC 9545/2026 (Old No. 1122/2025)	INDIAN PENAL CODE 341, 143, 149 Bombay Police Act 37(1)(3),135	2023	Evidence
15			SCC 9548/2026 (Old.no. 263/2024)	INDIAN PENAL CODE 341 Bombay Police Act 37(1)(3),135	2024	Awaiting Summons
16			Cri.M.A 1262/2026 (Other Cri.M.A 163/2025)	Bharatiya Nagarik Suraksha Sanhita 175(3) Bharatiya Nyaya Sanhita 171, 316(2), 318(4), 3(5), 11	2025	Argument on Exh.1 Unready
17			Cri.M.A 1263/2026 (Other Cri.M.A 150/2025)	Bharatiya Nagarik Suraksha Sanhita175(3) Bharatiya Nyaya Sanhita171, 316(2), 318(4), 3(5), 111	2025	Argument on Exh.1 Unready

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-06 & Additional Sessions Judge	Spl. Case 639/2025	3(1)(r) SC/ST Prevention Act-1989	29-09-2025	Argument on Exh.____Unready
2			Spl. Case 612/2024	406, 409, 420, 465, 467, 468, 471, 477-A, 120B, 34 IPC, 3, 4 MPID	'06-12-2025	Argument on Exh. 59 – 76 and Say on Exh. 126 (Dischage Appli.)
3			Spl. Case 57/2025	115 (2), 194(2), BNS 3(1) (r) (s) S.C. S.T. Act	'24-01-2025	Argument on Exh.____Unready/ Hearing on discharge application
4			Cri. Rev. 58/2026	Bharatiya Nyaya Sanhita 438	09-02-2026	Hearing/ No say order
5			Cri. Revision 83/2026	Bharatiya Nagarik Suraksha Sanhita 438	17-03-2026	Hearing/ Say of respondent
6			Sessions Case 197/2026	INDIAN PENAL CODE 353,341,188, 109,143,147,149 Maharashtra Police Act135	20-06-2026	N.B.W._Unready
7			Spl. Case 458/2023	INDIAN PENAL CODE 406, 420, 465, 467, 468, 471, 120-B Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3	30-10-2023	Evidence
8			Spl. Case 459/2023	INDIAN PENAL CODE 406, 418, 420, 465, 468, 471, 107, 109, 114, 120-B, 504, 506, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3, 4	30-10-2023	Evidence
9			Spl. Case 460/2023	INDIAN PENAL CODE 420, 406, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4	30-10-2023	Evidence

10	Aurangabad	District Judge-06 & Additional Sessions Judge	Spl. Case 465/2023	INDIAN PENAL CODE 107,109,114,120B, 406,409,420,465,467, 468,471,201,34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 The Banning of Unregulated Deposit Schemes Act, 2019 3,4,5,6	02-11-2023	Evidence
11			Spl. Case 466/2023	INDIAN PENAL CODE 107,109,114,120B, 406,409,420,465,467, 468,471,201,34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 The Banning of Unregulated Deposit Schemes Act, 2019 3,4,5,6 The Companies Act 1956 36,73,74,75,447	02-11-2023	Evidence
12			Spl. Case 468/2023	INDIAN PENAL CODE406,420,465, 468,471,107,109,114, 120 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act	02-11-2023	Evidence
13			Spl. Case 534/2023	INDIAN PENAL CODE 406,409,420, 120-B, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4	14-12-2023	Evidence
14			Maha P.I.D.1999 No./ 6/2018	INDIAN PENAL CODE 406,420,465,467,467, 468,471,107,109,114, 120B, Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 Prize Chits and Money Circulation Scheme (Banning) Act4,5,6	26-10-2018	Evidence part heard
15			Cri.M.A.No. 20/2022	CODE OF CRIMINAL PROCEDURE 451	---	Compliance

16	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	S.C.C./ 4350/2024	135 Bombay Police Act	03-07-2024	Evidence Part Heard
17			S.C.C./ 4351/2024	135 Maharashtra Police Act	03-07-2025	N.B.W._Unready
18			Cri. M.A./762/2024 Is registered as a RCC-482/2025	295(A)	20-03-2024	Charge
19			S.C.C. 15467/2024	135 Maharashtra Police Act 143,149,341,188	10-09-2024	Plea / Particulars
20			S.C.C. 1179/2025	135 Maharashtra Police Act 143,149,341,188	16.01.2025	Evidence Part Heard
21			S.C.C. 10157/2025	356(1),(2),(3) Bharatiya Nyaya Sanhita	17.06.2025	Order on Exh
22			R.C.C.370/2020	143, 149, 269, 270 IPC 135 Maharashtra Police Act and 2, 15 Environment (Protection) Act.	13-02-2020	NBW Ready/Evidence Part Heard
23			RCC 1455/2023	143, 427, 135 Maharashtra Police Act	10-08-2023	Evidence Part Heard
24			S.C.C. 12549/2025	BNS 37(1) (c), 37(3) 135 Bombay Police Act.	29.07.2025	Evidence Part Heard
25			S.C.C. 1450/2023	INDIAN PENAL CODE 269,270,34DISASTER MANAGEMENT ACT51(B) Maharashtra Police Act135	09-02-2023	Appearance
26			Cri.M.A.No. 3378/2025	BNS 356	---	Order
27			PWDVA No.177/2020	Domestic Violence Act, 2005	---	Argument
28			Criminal M.A. 1143/2026	Bharatiya Nagarik Suraksha Sanhita175(3) Bharatiya Nyaya Sanhita 318,336(1), 340,227,229,236,246	30-03-2026	Order
29			RCC 1479/2021	INDIAN PENAL CODE 143, 147, 186, 188, 427	--	Filing of Surety
30			RCC 1624/2025	Indian Penal Code 406, 409, 420, 120(B), 34	03-06-2025	Argument on Exhibit_Unready
31	Ta. Gangapur, Dist. Aurangabad	District Judge-01, Gangapur.	Spl Case ACB No. 18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120(B), 34 IPC & 13-1-D Prevention of Corruption Act.	30-12-02	Evidence Part Heard

32	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 IPC & 135 MPC Act	19-01-18	Evidence
33			S.C.C. 84/2018	295(a) IPC	19-01-18	Arguments
34			Cri. M.A. 581/2021 Case type is converted as R.C.C. No. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11-11-21	Evidence Part Heard
35	Ta. Paithan, District Aurangabad	DJ-1, Paithan, Dist. Aurangabad	S.C. 341/2025	353,341,343,504 of IPC & Bombay Police Act 135	24-11-06	Evidence
36	Ta. Kannad, Dist. Aurangabad	Jt. CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 700/2023	143, 188, 283, 341 IPC & 135 Maharashtra Police Act	19-08-23	Evidence Part Heard
37			S.C.C. 1172/2023	143, 188, 341 IPC & 135 Maharashtra Police Act	29.12.2023	Evidence part heard
38			SCC NO. 616/2015	U/Sec 188,135	27-09-14	Evidence
39			RCC 134/2021	143, 341, 109, 188, 269, 270 of IPC 51 B Disaster Management Act	26-07-21	Awaiting Summons
40	Ta. Vaijapur, Dist. Aurangabad	2nd Jt. CJSD, Vaijapur, Dist. Aurangabad	RCC 118/2022	143, 147, 149, 354, 354A, 323, 504, 506 of IPC	11-04-22	Argument on Exh.____Ready

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-2 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Appearance
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Hearing before charge
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence Part Heard
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument on Exhibit
8	Ambajogai (Taluka)	District Judge-1, Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1), 13(2) of the Prevention of Corruption Act.	2018	NBW _Ready Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
9		Jt. CJSD & Addl. CJM, Ambajogai	RCC No. 281/2018	465, 468, 471, 419, 420, 34 IPC	2018	Stayed by Hon'ble High Court
10	Majalgaon (Taluka)	DJ-1, Majalgaon	S.C.No. 06/2025	307, 326, 324, 147, 148, 149, 120(B), IPC	2025	Charge
11	Kaij (Taluka)	CJJD & JMFC, Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
12	Ashti (Taluka)	CJJD & JMFC, Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Hearing before charge

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-2 & Addl. Sessions Judge, Dhule	Special Case No.44/19 Merged in (Spl. Case No. 114/2019)	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Report
2			S.C.No. 216/22	353, 143, IPC	2008	N.B.W.
3			S.C.No. 50/2025	353,332,337,143, 147,148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53	2025	Evidence Part Heard
4			Session Case No. 144/2023	353, 143, 447, 427, 506 of IPC with Section 3 read with 4 of the Maharashtra Prevention of Defacement of Property Act with Sec.37(1)(3) punishable with under Section 135 of the Maharashtra Police Act	2023	Filing of say on Exh. (Transferred) from the Court of the District Judge -5, 25/09/25
5	Dhule	Jt. CJJD & JMFC Dhule	R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
6			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
7			S.T.C.C. No. 1348/2023	153B, (C), 500, 502(2) of IPC	2023	Awaiting Summons
8			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	Stayed
9			S.T.C.C. No. 3307/2023	341,143,147,188, IPC	2023	B.W. Unready
10			Cri. M.A. 47/2024	406,409,420,467, 468,471,120(B), 34 IPC	2024	Argument on Exhibit_Unready
11			S.T.C.C. No.1574/2025	356 BNS	2025	Filing of say on Exh. Unready
12			R.C.C. No. 521/2025	120(B), 419,420,467,468, 471,477,34	2025	Evidence Part Heard
13			RCC No. 1302/2025 (Old No. S.T.C.C. No.1170/2025)	447,143,504,506 IPC	2025	Evidence Part Heard
14			S.T.C.C. No.1171/2025	294 IPC Maha. Police 1956 37(1)(3)	2025	Evidence Part Heard
15			R.C.C. No. 421/2025	Indian Penal Code 394, 500 Information Technology Act 67	2025	Hearing
16			SCC No. 511/2022	IPC 143, 147, 149, 504, 506 Maha. Police Act 37(1), 135	2022	Evidence Part Heard

17	Dhule	Jt. CJJD & JMFC Dhule	SCC No. 3033/2023	Maharashtra Police Act 37(1), 135, 119	2023	Awaiting Notice
18			SCC No. 2179/2022	IPC 188, 143, 447 Maharashtra Police Act 37(1), 135	2022	Awaiting Summons
19			SCC No.218/2023	Bombay Police Act 37 (1)(3), 135	2023	Awaiting Summons
20			RCC No. 491/2026	409, 420, 465, 467, 471, 120B	2026	Awaiting Summons
5. Hingoli						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Hingoli	Principal District Judge, Hingoli	Session Case No. 79/19	353,332,141,143, 147,149,225,294, 506 IPC	2019	Case is posted for Evidence (PH)
2	Basmat	Jt. CJJD, Basmat	Cri. M.A. 404/25	135 BP ACT	2025	Awaiting for I.O. Argument and Notice
3			SCC No. 314/2026	223 IPC	2026	Order on Exhibit
4			SCC No. 465/2026	223 IPC	2026	Order on Exhibit
6. Jalgaon						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Jalgaon	Jt C.J.J.D. & J.M.F.C., Jalgaon	RCC 201/2018	Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34	2018	Report
2	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Evidence Part Heard
3		3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	Evidence
4			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
5			RCC 174/2024	Indian Penal Code 153(A), 295(A), 188, 34	2024	Awaiting Summons
6	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 91/25	Indian Penal Code 201 B, 406,408,409, 419,420,467,468, 471,477A,34	2025	Stayed by District Court
7	Chalisgaon	2nd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	N.B.W. Unready
8			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	N.B.W. Unready
9	Jamner	CJJD & JMFC, Jamner	SCC 583/2020	143, 145, 269, 270, 188 of IPC and Bombay Police Act 37(1) (3), 135	2020	Evidence

7. Jalna						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalna	PDJ, Jalna	NIL			
2		5th Jt. C.J.J.D. & J.M.F.C	NIL			

8. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	DJ-1 & ASJ & Special Judge, Latur	NIL			

9. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	B/W Unready

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	PDJ, Nandurbar	Atro. Spl. Case 33/2025	U/s. 333, 79, 74, 189(2), 191(2), 190, 115(2), 352, 351(2)(3), 324(2) of BNS Act & U/s. 3(1)(r)(s), 3(2)(Va) of S.C. & S.T. Act	2025	Evidence
2		Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	
4			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	
5			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	
6			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	
7			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	

11. Osmanabad						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	DJ-1 and ASJ, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Charge
2		Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Defence Evidence

12. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120B, 34 IPC	2012	Evidence Part Heard
2			RCC 336/ 2019	420, 468, 471, 120B	2019	Evidence
3			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Appearance
4	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	Spl. Case 31/2025	108, 3(5) of B.N.& Sec. 3(2) (va) Atro. Act.	2025	Case is fixed for Evidence
5	Jintur	CJJD & JMFC, Jintur	SCC 19/2020	336,287,34 IPC	2020	Evidence
6			SCC 309/2022	188, 269, 270, 283 IPC	2022	B.W. Unready
7			SCC 106/2022	188, 269, 270, 271, IPC	2022	Plea
8			SCC 417/2022	143, 147, 149	2022	N.B.W. Unready
9			SCC 1128/2025	188,269,34 IPC, 51(B) MP Act	2025	Evidence Part Heard

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Akola	Ad-hoc District Judge, Akola	Spl ACB 125/2020	U/s. Prevention of Anti Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2020	Matter is posted for Charge. Petitions against discharge order are penidng in Hon'ble High Court.
2			Spl MPID Case No. 226/25	U/s. 406, 409, 418, 467, 471, 504, 120(B) of IPC & Sec.3, 4 of MPID Act	2025	Matter is posted for return warrant against accused No.1, 2.
3	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Argument on Framing of Charge
4			Cri. M.A. 1032/2025 (Old No.155/2025)	U/s 175 (3) B.N.S.S.	2025	Awaiting on Exhibit 6
5			Cri. M.A. No. 1425/2025	U/s 210, 223 B.N.S.S.	2025	Hearing
2. Amravati						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Amravati	District Judge – 2 & ASJ,	S.T. NO. 19/2026	308, 353, 332, 143, 147, 148, 149, 109, 120B, 427, 500, 501 of IPC	27.01.20206	Charge
2	Achalpur	District Judge – 1 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Evidence Part Heard
3			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Evidence Part Heard
4			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence Part Heard
5	Amravati	15th Joint Civil Judge, Senior Division & ACJM Amravati	R.C.C. 650/2025	500,505(2)IPC	02.04.2025	N. B. W. Unready
6			S.C.C. 6568/2025	192, 351(2), 356 (2) BNS	06.10.2025	N. B. W. Unready

3. Bhandara						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
2			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence Part Heard
3			S.C.C. No. 1896/2025	U/s.223 B.N.S.	2025	Evidence
4			S.C.C. No. 1898/2025	U/s.223 B.N.S.	2025	Evidence Part Heard
5			RCC No. 383/2025	120(b), 201, 406, 408, 409, 418, 420, 465, 467, 468, 471, 34 IPC	2025	Hearing on charge
6			SCC No.2873/2026	U/s. 126(1) (2), 223, 189(2), 191(2) BNS, 135 Maharashtra Police Act	2026	Awaiting Summons

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Taluka Chikhali, District Buldhana	CJJD & JMFC, Chikhali	S.C.C. No. 1719/2025	189(2), 190, 324(4), 329(3), 351(2) B.N.S., Section 135 of Maharashtra Police Act	2025	Evidence Part Heard
2			S.C.C. No. 1735/2025 (Old S.C.C. No. 1774/2022)	304(A), 34 IPC	2022	Evidence Part Heard
3			R.C.C. No.60/2026 (Case is re-registered as R.C.C. and old No.was S.C.C. No. 162/2026	U/S 296, 352 BNS, Sec. 3 Maharashtra Police Act	2026	Evidence Part Heard
4			R.C.C. No. 106/2026 (Old Case No. S.C.C. No. 597/2025)	U/s. 420, 464, 466, 467, 489, 186, 34 of I.P.C	2026	Reply Unready (On Discharge application)
5			S.C.C. No. 937/2026	U/s.294, 506, 34 of I.P.C	2026	Evidence Part Heard
6			S.C.C. No.1318/2026	U/s. 135 of B.P. Act	2026	Awaiting Summons

5. Chandrapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	Jt. CJJD & JMFC	SCC No. 192/2022	143, 188, 186 of IPC, 135 B.P. Act, 51b Disaster Management Act & 3 Epidemic Diseases Act	2022	Plea/Particular
2			SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Evidence
3			SCC No.3014/2026	188, 341, 143, 149, 147 of BNS, 135 of Maharashtra Police Act	2026	Appearance
6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	CJJD & JMFC, Kurkheda	RCC 71/2026	115(2), 118(1), 189(2), 191(2), 191(3), 190 BNS	2026	Awaiting Notice
2	Gadchiroli	CJJD & JMFC, Desaiganj	NIL			
7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gondia	DJ-1 & ASJ	NIL			
2		CJM	NIL			
3		Jt. CJJD & JMFC	NIL			
8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	DJ-10 & ASJ, Nagpur	Session Case 866/2025	U/s. 143, 147, 149, 308, 337, 353 and 427 of IPC	20-03-20	Evidence Part Heard
2		DJ-16 & ASJ, Nagpur	Criminal Appeal No. 397/2023	Sec 406,409,468, 471 IPC	2023	Reply/Say
3		CJM, Nagpur	RCC 2322/2025	120-B, R/w 420, 471, 468 IPC	12-06-25	Stayed by Hon'ble High Court
4	Nagpur	6th Jt. CJJD & JMFC, Court No. 5, Nagpur.	SCC-20189/2019	171(c), 171(f) IPC	01-08-19	Evidence
5			RCC 4517/2025	199, 200, 420 IPC	24-12-24	Charge
6			SCC No. 2685/2024	166, 200, 420 IPC	26-07-24	Argument on Exhibit 9
7			SCC No. 330732/2014	188, 171(f) IPC, 123(2) R.P. Act, 1951	03-02-20	Evidence

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	2nd Jt. CJJD & JMFC	S.C.C. No. 1955/2021	135 of Maharashtra Police Act	2021	Awaiting Summons
2	Hinganghat	Jt. CJJD & JMFC	S.C.C. No. 2124/2024	188 of IPC	2024	BW Unready

10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Washim	CJJD & JMFC, Manora	RCC No. 129/2010	U/s. 420, 34 of IPC	2010	Evidence
2			RCC No.121/2023	U/s. 420, 34 of IPC	2023	Evidence

11. Yavatmal						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Evidence
2	Ghatanji	CJJD & JMFC, Ghatanji	S.C.C. No.1149/2015	188 of IPC & 3 of Public Property Defacement Act	2015	N.B.W. Unready
			S.C.C. No. 555/2016	188 of IPC & 3 of Prevention of Damage to Public Property Act	2016	Evidence
			Other Misc. Cri. Appln. No. 109/2025	232, 255 rw 485 of BNS	2025	Reply/Say

Bombay Region						
1. Kolhapur						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Kolhapur	Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r.w. sec. 21 of the Air (Prevention and Control of Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
2	Panhala	Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13-12-2018	Hearing on CR.P.C. 202 report

2. Nashik						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Nashik	District Judge-3 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a	09-03-18	Filing of say on Exh. Unready
2	Nashik	10th Joint CJSD & Add. CJM., Nashik.	Nil			
3	Yeola, Dist. Nashik	2nd Joint C.J.J.D & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23-05-17	Evidence Part Heard
4	Malegaon Dist. Nashik	District Judge-2 & ASJ, Malegaon	Nil			
5		2nd Jt. CJSD & ACJM, Malegaon	Cri.M.A. No. 261/2024 (Renummbered as SCC No. 221/2026)	IPC Section 323,504,506,34	21-03-24	N B W Unready
6			Scc No. 599/2020	IPC Section 188 Maharashra Police Act 37 (1), (3), 135	13-07-20	Statement U/s 313 of Cr.Pc.
7			Criminal M.A. No. 1791/2022	IPC Section 499, 500, 34	05-11-22	Order
8			SCC No.4265/2021	IPC Section 188, 269, 270, Maharashtra Police Act 37(1) (3), 135	25-11-21	Statement U/s 313 of Cr.Pc.
9			RCC No. 73/2024	IPC Section 143, 147, 149, 500, Maharashtra Police Act 37(1) (3), 135	10-01-24	Statement U/s 313 of Cr.Pc.
10			SCC No.120/2024	IPC Section 188, 279, 270 Maharashtra Police Act 37(1), (C), 135	10-01-24	Hearing

11	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	SCC No. 2364/2021	IPC Section 188, 270 Maharashtra Police Act 37(1), (3), 135	06-08-21	B.W. Unready
12			RCC No. 628/2026	IPC Section 420, 406	11-06-2026	Awaiting Summons
13			SCC No. 996/2026	IPC Section 406, 409	28-08-2026	Hearing
14	Niphad Dist. Nashik	2nd Jt. CJJD & JMFC, Niphad	Nil			
15	Nandgaon District Nashik.	CJJD & JMFC, Nandgaon	SCC No. 173/2025	B.N.S. 189 (2), 351(2) (3)	28-05-25	Evidence Part Heard
16			SCC No. 188/2025	B.N.S. 351(2) (3), 352,171(c)	29-05-25	Evidence Part Heard
17			S.C.C. No. 395/2025	BNSS, 171 (E) 173, 3(5)	06-12-25	Evidence Part Heard
18			SCC No. 250/2025	B.N.S. 126(2), 189, 191 (2), 169, 171	02-07-25	Evidence Part Heard
19			S.C.C. No. 05/2026	BNS 189(2), 191(2), 169, 173, 171	09-01-26	Evidence Part Heard
20			S.C.C. No. 09/2026	BNS 351(4), 171(K), 123(2)	20-01-26	Evidence Part Heard
21			S.C.C. No. 18/2026	BNS 151(2), 191(2), 351(3)	29-01-26	Evidence Part Heard

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	DJ-8 & ASJ, Pune	Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence Part Heard
2			Session Case 960/2025	Sec. 143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of I.P.C. Sec. 37(1)(3) r/w 135 of Mah. Police Act and Sec. 3, 7 of Public Property Defacement Act	2025	Charge
3		DJ-9 & ASJ, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
4		4th Jt. CJJD & JMFC, Court No. 9 Pune	RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
5			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
6			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
7			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court
8			SCC No. 73377/2024	499 & 500 of IPC	2024	Evidence Part Heard
9			SCC 148361/2025	143,147,149,324, 336 and 341 of IPC and Sec. 135 of Bombay Police Act	2025	Awating Summons
10			RCC 3361/2017	IPC 500, 504	2017	Hearing before charge
11	Khed	DJ-1 & ASJ, Khed Rajgurunagar, Dist. Pune	Sessions Case 53/2026	IPC 307, 323, 332, 324, 435, 436, 353, 241, 427, 143, 144, 145, 147, 148, 149, 12B of (B) Controlle of National Highways (Land & Traffic) Act) & 26 (National Green Tribunal Act)	2026	Charge
12		2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune	RCC 119/2011	120B, 201,300,323, 466, 467,471,500, 504, 506(2) of IPC	2011	Stayed by Hon'ble High Court

13	Vadgaon Maval	District Judge-2 & ASJ, Vadgaon	Cri. Revision 22/2025	438 BNSS, 125-A Representation of Police Act	2025	Argument
14		5th Jt. CJJD & JMFC, Vadgaon, Pune	Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Report
15			SCC 4247/2024	Sec. 210,223 of B.N.S. and Representation of People Act	2024	Verification
16			SCC 5465/2025	191, 199, 200, 125A of IPC	2025	Unready Board
17			SCC 5322/2025	223, 352, 3(5) of BNS	2025	Unready Board
18	Ghodnadi,	Jt. CJJD & JMFC, Ghodnadi, Dist. Pune	RCC 141/2019	406,409,420 of IPC	2019	Charge
19	Indapur	2nd Jt. CJJD & JMFC, Indapur, Pune	RCC 188/2013	143, 147, 341 of IPC	2013	NBW Unready
20	Saswad	Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1) (3),135 of Maharashtra Police Act	2021	Awaiting Summons
21			Cri. M.A. 168/2021	Sec 200 of Cr.P.C. 199, 200 of IPC, 125(A) of Representation of People Act	2021	Argument on Exh. Unready

4. Raigad-Alibag

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-2 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
2		Chief Judicial Magistrate, Raigad-Alibag	R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Argument

5. Ratnagiri

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chiplun	Jt. CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Stayed by Hon'ble High Court, Bombay Circut Bench at Kolhapur, Criminal Writ Petition No.628 of 2026
2	Dapoli	Jt. CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Argument on Exh.01 Unready and Evidence Before Charge
3			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53, & IPC 34	2023	Evidence Part Heard

6. Sangli						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Sangli	DJ-6 & ASJ, Sangli	Sessions Case No. 47/2026	143, 147, 148, 149, 324, 504, 506, 427 of Indian Penal Code, Arms Act 4 (25), 27 Bombay Police Act 135	2017	Awaiting Muddemal
2		Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Police Act	2008	Non Bailable Warrant – Unready
3			Regular Criminal Case Number 172/2024	420,468,469,165,34 of Indian Penal Code	2024	Argument on Exhibit
4		Jt. CJJD & JMFC, Sangli	Nil			
5	Islampur	Joint Civil Judge Junior Division, Islampur	Nil			
6	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard
7	Miraj	Jt. CJJD, Miraj	Regular Criminal Case Number 101/2013	406, 409, 420, 461, 468, 34 of Indian Penal Code	2013	Steps
8		2nd Jt. CJJD, Miraj	RCC No. 276/2020	354, 323, 504, 34 of IPC	2020	Argument on Exhibit
9	Vita	Jt. CJJD, Vita	Summary Criminal Case Number 127/2023	188 of Indian Penal Code and Epidemic Diseases Act- 11, Disaster Management Act-50-a	2023	Awaiting Summons
10	Kavathe Mahanakal	CJJD, Kavathe Mahankal	Summary Criminal Case Number 808/2025	Bharatiya Nayay Sanhita 189(2), 190, Maharashtra Police Act, 135.	2025	Bailable Warrant Unready

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-2 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Accused No.1 filed Criminal Appeal 9/2026 in the Hon'ble High Court, Kolhapur Circuit Bench
2			Session Case No.38/25 (RCC 23/18)	u/s. 307 of IPC	2025	Evidence Part Heard
3			Session Case No 39/25 (RCC 24/18)	u/s. 307 of IPC	2025	Evidence Part Heard
4	Satara	Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. No. 08/2018	u/s. 307 of IPC	2018	Session Commit
5	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Evidence Part Heard
6			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Argument on Exhibit (Discharge Application)

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sindhudurg-Oros	DJ-1 & ASJ, Sindhudurg-Oros	Nil			
		Jt. CJSD & CJM, Sindhudurg-Oros	61/2026	U/sec.135 of Maharashtra Police Act	2026	Argument
2		2nd Jt. CJSD & ACJM, Sindhudurg-Oros	S.C.C. No. 63/25	u/s. 126(2), 190, 223 of BNS 2023	2025	Awaiting Summons
	Kudal	CJJD & JMFC, Kudal	Nil			
4	Sawantwadi	CJJD & JMFC, Sawantwadi	Nil			
5	Kankavali	CJJD & JMFC, Kankavali	Nil			

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	DJ-1 & ASJ, Solapur	Spl.Case-81/2023	406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB	2023	Argument on discharge application
2	Solapur District / Solapur Head quarter	Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
3			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Evidence Part Heard
4			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Charge
5			SCC No. 4145/2023	U/s 188, 269, 270, of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act	2023	N.B.W. (Unready)
6			SCC No. 6277/2023	U/s 188, 269, 336, Disaster Management Act 51(B) Maharashtra Police Act,135	2023	N.B.W. (Unready)
7			SCC No. 6335/2023	U/s. 143, 341, 188, 269, 270, 336, Disaster Management Act 51(B), Maharashtra Police Act, 135	2023	N.B.W. (Unready)
8			SCC No. 3678/2026	U/s.189 (2)(3)(5), 223 of BNS and U/s 37(1),(3), 135 of Maharashtra Police Act	2026	N.B.W. (Unready)
9			SCC No. 6254/2023	IPC 143, 188, 269, Disaster Management Act 51(B), Epidemic Diseases Act 3, Maharashtra Police Act - 135	2023	Awating Summons
10	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	N.B.W. of other accused Unready
11			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Statement U/s 313 of Cr.Pc.
12			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No. 2
13	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Part Heard (awaiting witness summons of witness no.3)

14	Solapur District / Taluka Pandharpur	District Judge-3 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	Stayed by Hon'ble High Court, Kolhapur Criminal Revision No. 360/2025
15	Solapur District / Taluka Pandharpur	Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 & 4.
16			S.T.C. 594/2022	U/s. 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
17			S.T.C. 1159/2022	U/s. 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
18			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15	2018	Evidence
19			STC No. 461/2022	U/s 341,188,169, 270 of IPC, Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135	2022	Public Prosecutor applied for withdrawal of prosecution
20			RCC No. 545/2025	U/s 406,420,421,34 of IPC	2025	Awaiting Summons
21	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused No.2, 3, 5 to 9, 12, 15, 16, 18 to 22, 25, 26
22			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra Police Act 37(3)/135	2021	Awating report of summons of witness
23			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Charge
24			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	charge
25			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	charge
26			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	charge
27			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of Summons of witness

28	Solapur District /Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 18/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
29			Spl.Case 32/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exhibit
30			Spl.Case 53/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exhibit
31			Spl.Case 59/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exhibit
32			Spl.Case 93/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exhibit
33			Spl.Case 01/2022	U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2021	B.W. Unready
34			Spl.Case 18/2023	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2023	Evidence before charge
35	Solapur District Taluka Malshiras	Jt. CJJD & JMFC, Malshiras	R.C.C. No. 291/2020	452,323,504,506,427, 143,147,149,of IPC & 135 of Maharashtra Police Act	2020	Awaiting Summons
36	Solapur District / Taluka Karmala	2nd Jt. Civil Judge Jr. Division & JMFC, Karmala	R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act, 525 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
37	Solapur District / Taluka Barshi	Jt. CJSD & ACJM, Barshi	Cri. M.A. No. 140/2022	U/s. 409, 406, 420, 465, 467, 468, 471, 447, 34 of IPC	2022	Say on Exhibit 66 and Argument on exhibiti 56
38			Cri. M.A. No. 450/2024	BNSS 210, 223, 125-A Lok Pratinidhi Act	2024	Argument on Exhibit 47 and 51
39			Cri. M.A. No. 206/2025	IPC 409, 420, 120-B, 35 & BNS 316(5), 318(4), 61(2), 3(6), BNSS 175(3) 33 (1) (10)	2025	Argument on Exhibit 19 & 32
40	Solapur District / Taluka Barshi	DJ-1 & ASJ, Barshi	Criminal Revision No.19/2026 (Old Cri. Rev. No. 61/2022)	Cr.P.C. 397 of Cr. P.C	2022	transfer notice report received served, V.P. not filed

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Thane	DJ-7 & ASJ, Thane	S.C. No. 844/2025	143, 147, 148, 149, 324, 325, 326, 332, 353, 427, 504, 506(2) of IPC with Mumbai Police Act u/s. 37(1) (3), 13	26-11-25	Evidence Part Heard
2	Kalyan	District Judge-2 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 323, 504	10-05-2024	Filing of Say
3			S.C. No. 217/2022	332 IPC	06-06-2022	Charge
4			Spl. ACB 02/2006	Sec. 7 ACB	04-02-2006	N.B.W.
5			Spl. ACB 03/2006	Sec. 7 ACB	04-02-2006	N.B.W.
6			S. C. No. 160/2010	307 of IPC	19-07-2010	Statement U/s 313 of Cr.Pc.
7	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Statement U/s 313 of Cr.Pc.
8	Vasai	District Judge-2 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Statement U/s 313 of Cr.Pc.
9			S.C. No.176/23	143, 333, 353, 323, 504, 506 of I.P.C.	02-12-2023	Evidence Part Heard
10			Cri. Revision No. 07/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
11			Cri. Revision No. 09/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
12			Cri. Revision No. 45/2022	U/s.397 of Cr. P.C.	18-04-2022	Argument
13			Cri. Revision No. 46/2022	U/s.397 of Cr. P.C.	18-04-2022	Argument
14			Cri. Revision No. 08/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
15			Cri. Revision No. 06/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
16	Palghar	District Judge-1 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	9 witness are examined, A.P.P not taken steps witness absent
17	Thane	Jt. C.J.J.D. & J.M.F.C., Thane	SCC 18916/22	'188, 269, 34	02-12-2022	Awaiting Summons
18			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	26-07-2019	Awaiting Summons
19			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07-12-2020	Hearing
20			RCC 3249/2025	132,131(1), 238(c),3(5) BNS	18-07-2025	Charge
21			SCC 18492/2025	Maharashtra Police Act 37(1)	25-04-2025	Awaiting Summons

22	Bhiwandi	Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	Indian Penal Code 500	11-07-2014	Evidence Part Heard
23			SCC 4602/2014	Indian Penal Code 447,448,427,143,149 Bombay Police Act 37 (3) 135	20.12.20214	NBW Unready
24	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	NIL			
25	Ulhasnagar	CJJD & JMFC, Ulhasnagar	S.C.C. No.178/2025	BNS 189(2), 190, 351(2), 352 Maharashtra Police Act 37(3), 135	04-01-2025	Plea
26	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Stayed
27			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	Stayed
28			RCC 267/13	IPC 143, 146, 147, 149, 323, 353, Mah. Police Act 37(1) 135	25-03-2013	Stayed
29			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2), Arms Act- 25(1) (A)	28-05-1993	Stayed
30			SCC 1776/97	IPC 171(b)(e), लोकप्रतिनिधित्व अधिनियम 123 (7)	21-06-1997	Stayed
31	Virar Railway	JMFC Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	Proclamation
32	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25-01-18	Evidence Part Heard
33			SCC 371/16	IPC 143, 147, 149, 341, 188	22-08-15	Evidence Part Heard
34			P.W.D.V.A. 08/2021	P.W.D.V. Act. 3, 17, 18, 19, 20, 22, 23	08-06-21	Evidence part Heard
35	Dahanu	CJJD & JMFC, Dahanu	RCC 175/2016	IPC 143,149,341,188, 117	18-08-18	Evidence part Heard

36	Mira-Bhyandar	Jt. CJJD & JMFC, Mira-Bhyandar	R.C.C./ 12409/2025 (Old No. RCC 942/2022)	354(A), 506, I.P.C.	07-03-22	Evidence before charge
37			SCC 10557/2025 (Old No. SCC 14958/2024)	143 IPC, 34(1), 135 Maharashtra Police Act	08-07-24	Awaiting Summons
38			RCC. 7190/2025 (old No 1023/2017)	Indian Penal Code 120B, 325,452,394,506,34, Code of Criminal Procedure 190	23-10-17	Report
39			RCC 7191/2025 (Old No. 1022/2017)	Indian Penal Code 120B, 342,392,452,504, 506, 34 Code of Criminal Procedure 190	23-10-17	Report
40			SCC 2275/2025 (Old No. 18318/2022)	188,268,269,270,271 of IPC 51(B) of Disaster Management Act, 11 of Maharashtra Covid-19 Regulations 2020, 37,1(3), 135 of Maharashtra Police Act, 15 of Environment Act	25-11-22	Awaiting Summons
41			RCC 2174/2025 (Old No. 3081/24)	341 of IPC & Maharashtra Police Act 37(1),135	20-06-24	Awaiting Summons
42			RCC No. 11644/2025	U/s. 4,11,13 of MOFA Act and IPC 406, 420, 504, 506(ii) r/w 34	11-12-17	B.W_Unready
43			SCC 7471/2025	INDIAN PENAL CODE 143, 147, 149, 323, 427 Bombay Police Act 37(1),135	23-12-2016	Awaiting Summons
44	Chikhloli at Ambernath	CJJD & JMFC, Chikhloli at Ambernath	RCC 2015/2025 (Old No. RCC 796/17)	420, 408, 467, 468, 471, 120(B), 34	07-07-17	Stayed
45			OMA 321/2026	156(3) of Cr.P.C.	09-07-26	Say
46			OMA 256/2026	156(3) of Cr.P.C.	19-06-2026	Notice

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Session Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl. Case No. 108/2015	406, 409, 420, 465, 467, 468, 471, 201, 384, 120 (b), 109, 34 IPC r/w. 7, 8, 13(1) (c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Stayed
3			Spl Case No. 52/2021	406, 409, 420, 465, 467, 468, 471, 384, 201, 120(b), 109, 34 of IPC r/w 7, 8, 13(1) (c),(d) Prevention of Corruption Act	14.01.2021	Stayed
4			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Evidence Part Heard
5			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Evidence
6			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Stayed
7			Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Hearing before charge
8			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
9			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1), (c), 13(2)	08.03.2022	Stayed
10			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed

11	City Civil & Sessions Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214, 386, 342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
12			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Stayed
13			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Stayed
14			Spl. Case 356/22	Preventing Money Laundering Act 3, 4	17.09.2022	Hearing before charge
15			Spl. Case 1497/22	Preventing Money Laundering Act 3, 4 rw 70, 44, 45	20.12.2022	Evidence
16			Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
17			Spl. Case 108/23	409, 418, 420, 120 (b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed
18			CBI Spl. No. 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Hearing on charge
19			Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23-12-2024	Stayed
20			S.C. 1030/2024	417, 420, 467, 468, 471, 120, (B), 34 of IPC	20-12-2024	Evidence Part Heard
21			MPID Spl. Case 638/2025	409, 417, 420, 463, 465, 467, 468, 471, 472, 477, 201, 120b, 34, 3, rw 147	28-03-2025	Evidence Part Heard
22			ACB Spl. Case 915/2025	13(1) (d), 13(2), 15, 109 of IPC	03-05-2025	Stayed
23			Spl. Case No. 814/2026	Section 406, 408, 409, 420, 468, 471, 109, 120(B), 465, 467, 474 r/w 34 of IPC and 3, 4, 5 of MPID Act	11.05.2026	Hearing Before charge

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			02/SS/2023	500,501 of IPC	2023	Stayed by Hon'ble High Court vide Cri. Writ Pet. No.4086/25 Dtd.22/08/25
3			102/SS/2023	500 of IPC	2023	Application for issuance of NBW – Take proper steps - Case is adj for steps of applicant
4			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Adjourned for P.W. No.1
5			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Accused made application U/s. 91 Cr. PC. Adjourned for Say of complainant on said application
6			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Adjourned for report U/s 202 Cr.P.C.
7			913/PW/2024 Re-registered as 4337/PS/2025	188 of IPC r/w.33(N), 37(E) M.P. Act	2024	Adjourned for Statement of accused
8			673/PW/2025	79, 356(2) of BNS	2025	Adjourned for reply on final argument
9			41/SS/2026	356 BNS, 2(h) BNSS	2026	Adjourned for reply on notice issued as per sec. 223 BNS
10			3439/PS/2026	10(2), 37(3), 135 Maharashtra Police Act 1951	2026	Appearance for accused

10	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019, 3177/SS/2020 & 67/Misc/2018))	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri.Writ Pet. no. 4391/2021 dtd.22/11/2021.
11			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	For Steps
12			83/M/1998	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	For Steps
13			603/MISC/2024 (Old No. 1413/MISC/19)	420, 34 of IPC	2019	for agruments
14			466/PW/2024 (Old C. C. No. 56/PW/2022)	199,200,406,417,420, 465,468,471,120B INDIAN PENAL CODE	2024	Part Heard
15			1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020)	294(B) of IPC	2020	Judgment
16			3344/PS/2025	Bharatiya Nyaya Sanhita 189(1), 189(1)(A), 189(1)(B), 189(1)(E), 189(2), 189(3), 190, 126(2) of BNS r/w. 37(1), 135 MP act	2025	Not Heard
17			143/PW/2026 (old C.C. No. 155/Misc/2026)	189(2),352,353(1)(B) of BNS r/w. 37(1),135 of MP act	2026	Not Heard

18	Chief Judicial Magistrate, Mumbai	ACJM, 09th Court, Bandra, Mumbai DESIGNATED COURT	310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	Not Heard
19			311/SS/2023 (Old C.C. No. 1822/SS/2020 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
20			129/SW/2023 (Old C.C. No. 99/SW/2023 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	Not Heard
21			2068/PW/2023 (Old C.C. No. 260/PW/2023 & 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	Not Heard
22			2175/PW/2023 (Old C.C. No. 261/PW/2023 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	
23			166/SW/2024 (Old C.C. no. 1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	Not Heard
24			95/SW/2025	175, 176,123,125(A), 127(A) of BNS	2025	For Verification
25			538/PW/2026	U/s 406, 409, 420 r/w 34 of IPC	2026	Not Heard
26			988/PW/2026 (Old CC No.77/PW/2015)	U/s 3, 25, 30 Bombay Sales Act	2015	Part Heard

1. North Goa						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	North Goa	Principal District and Sessions Judge	SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	29/01/14	Trial
2			PMLA 1/2019	U/s 45 & 3 Of Prevention of Money Laundering Act, 2002.	06/05/19	Arguments Before Charge
3			SCORS 83/2024	U/s 408, 409, 419, 463, 464, 468, 471, 420B of IPC	19/11/24	Arguments Before Charge
4		District Judge-1 & ASJ, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
5			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Arguments
6			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7, 13(1)(a)(d), 13(2) of Prevention of Corruption Act.	2022	Appearance
7		SCJ & JMFC, 'A' Court, Mapusa	IPC/240/2026	189(2), 329(3), 351, 352 BNS	2026	Reply

2. South Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Salcete South Goa	Principal District & Sessions Judge	CRRA/20/2026	138 of NIA	30.04.2026	Final Argument
2			CRRA/26/2026	189 (2) (3),190 126(2), 285, 351(3),351(2) r/w 191(2) and 8B of The National Highway Act of India.	09.06.2026	Judgment
4		Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21-08-2017	Trial Evidence
5			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Trial Evidence
6			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Arguments
7			519/NI/2022	U/s 138 N.I. Act	26.12.2022	Hearing
8			55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Arguments
9			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Appearance
10			7/S/2025/A	U/s 189(2),(3), 190, 126(2), 285, 351(3) 351(2) r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Report
11			171/S/22/A	u/s 143, 145, 341, r/w 149 IPC	14.06.2022	Trial Evidence
12			265/OA/2025	U/s 138 N.I. Act	07.11.2025	Report

3. Diu						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Diu	CJM, Diu	RCC No. 23/2025	79, 351(2) 352 of BNS	2025	Evidence PW No.1

4. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1	Daman	Sessions Court, Daman	Criminal Appeal No.13/2026	374(3) of BNS	2026	Hearing
2			Criminal Appeal No. 14/2026	419 of BNS	2026	Hearing
3		Chief Judicial Magistrate Daman	R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
4			R.C.C. 31/2020	U/s. 509 of IPC	2020	Final Argument
5			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Evidence Part Heard
6			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence Part Heard
7			R.C.C. 53/2026	U/s. 353(1), 353(2) IPC	2026	Evidence

5. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa, D & NH	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20-01-22	Further Arguments